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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 2953/2020

GULSHAN

..... Petitioner

Through: Mr Ritesh Dhar Dubey, Advocate.

versus

THE GOVT. OF NCT OF DELHI & ANR. Respondents

Through: Mr Naushad Ahmed Khan, ASC for
GNCTD.

CORAM:

HON'BLE MR. JUSTICE VIBHU BAKHRU

ORDER

% **08.04.2020**

1. The petitioner has filed the present petition, *inter alia*, praying as under:-

“a. Issue a writ, order or direction in the nature of a mandamus or any other appropriate writ/direction to the respondents to expeditiously conclude the DNA matching test in the aforesaid matter and furnish results to the Petitioner within time-bound manner, preferably within 7-10 days.”

2. The petitioner claims that her father was a victim of a violence that had erupted on 23.02.2020 in North East Delhi. The petitioner states that he was shot and burnt. She has identified the charred body of her father. But since the body is charred, DNA matching has to be done to confirm the identity of the remains of her father. The said test has not been conducted as yet.

3. Mr Naushad Ahmed, learned counsel appearing for the respondents

submits that priority is accorded to the victims of the recent violence. The DNA matching of the body identified by the petitioner would be done by 16.04.2020 as the same is already underway. The respondents are bound down to the said statement. The FSL is directed to complete the test and communicate its results as expeditiously as possible and in any event on or before 18.04.2020.

4. The petition is allowed in the aforesaid terms.

VIBHU BAKHRU, J

APRIL 08, 2020
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